

DIVISION BENCH  
COURT - II

**P-101**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/234(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	VIOM INFRA VENTURES LIMITED VS QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Snehasish Chakraborty, Adv. ] For the Financial Creditor.

Mr. Saurav Jain, Adv. ]

Mr. Joy Saha, Sr. Adv. ] For the Corporate Debtor.

Mr. Rishad Medora, Adv. ]

**ORDER**

1. Ld. Counsel for the Financial Creditor present. Ld. Sr. Counsel/Counsel for the Corporate Debtor present.
2. Since the Corporate Debtor has filed a new IA to raise an issue on maintainability of the present CP. Let a copy of the IA be served upon Ld. Counsel for the Financial Creditor.
3. Reply affidavit be filed within a period of two weeks.
4. In the meantime, rejoinder, if any, shall be filed within a period of one week thereafter.
5. List the IA along with main CP for consideration on **08.03.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

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